

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-83/94/4448/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Smti. Bijay Lashmi Boruah,
Principal Judge,
Family Court,
Dhubri.

Dated Guwahati the 24th September, 2021.

Sub: **Civil vacation with station leave permission.**

Ref:- Your letter No.FC.XII-1/2019/472, Dated 21.09.2021

Madam,

With reference to the above, I am directed to inform you that you have been allowed to avail Civil vacation **w.e.f. 09.10.2021 to 24.10.2021 along with station leave permission from the evening of 08.10.2021 till the morning of 25.10.2021**, as prayed for. You have also been allowed to take your official vehicle to Guwahati at your own cost.

The Chief Judicial Magistrate, Dhubri and in her absence the in-charge Chief Judicial Magistrate, Dhubri will remain in charge of Family Court, Dhubri in the absence of both the Principal Judge and the Counsellor.

Yours faithfully

sd/-

JT.REGISTRAR (VIGILANCE)

4451
Memo NO.HC.VII-83/94/4449-1A, dated 24.9.2021

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. The Chief Judicial Magistrate, Dhubri.
3. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

sd/-